

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

C.P. No. 81(ND)2016

CORAM:

PRESENT: SH. S. K. MOHAPATRA
HON'BLE MEMBER(T)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.09.2017

NAME OF THE COMPANY: Ms. Parul Kapoor & Ors. Vs. M/s S.M. Brass House Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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	For the Petitioner (s)	:	Mr. Abhishek Sethi, Advocate	
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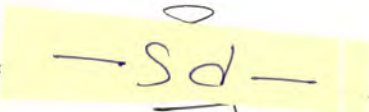
	For the Respondent (s)	:	Mr. Ashok Kumar Bharti, Advocate	
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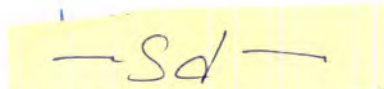
ORDER

Ld. Counsel for the Petitioner submits that vide order dated 23.3.2017, the payment of cost had been duly recorded. The submission is correct. The matter is therefore posted for final arguments today.

However a request for adjournment is being made by the Ld. Counsel for the Petitioner. At his request adjourned to 15th November, 2017.

This is the last opportunity given to the Petitioner failing which the case is liable to be dismissed for non-prosecution.


(S. K. Mohapatra)
Member (T)


(Ina Malhotra)
Member (J)